

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.

ALLAHABAD, THIS THE 4th DAY OF OCTOBER, 2005.

QUORUM : HON. MR. A.K. BHATNAGAR, J.M.
HON. MR. S.C. CHAUBE, A.M.

CONTEMPT APPLICATION NO.51 OF 2005

IN
Original Application No.1282 of 2004

Santosh Kumar, aged about 50 years, Son of, Late Banshi Lal, Resident of, D.N. 35A, Railway Colony, Panki, Kanpur.

..... Applicant.

Counsel for applicant : Shri B.N. Singh.

Versus

Sri Prakash, Divisional Railway Manager, North Central Railway, Allahabad..... Respondent/O.P.

Counsel for Respondents : Sri A.K. Gaur.

ORDER (Oral)

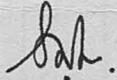
HON. MR. A.K. BHATNAGAR, J.M.

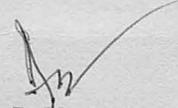
This contempt application has been filed for punishing the respondents for willfullyⁿ disobeying the order of this Tribunal passed in O.A. No.1282/04 on 11.11.2003 by which a direction was issued to Respondent No.2 to decide the representation so filed by the applicant as expeditiously as preferably within a period of four months from the date of receipt of a copy of the order. At this stage, learned counsel for the respondents filed a letter dated 25.4.2005 which has been passed in compliance of the order dated 11.11.2003 in O.A. No.1282/04.

2. After hearing counsel for the respondents and on the perusal of the compliance report, we are satisfied that the compliance of the order in O.A. No.1282/04 has been made. It is also indicated in the said letter under Column No.2 that ^{n copy of} this order has already been sent to the applicant under registered post.

Am

3. We are satisfied that the compliance of the order has been made therefore, no contempt survives. Accordingly, the contempt petition is dismissed and the notice issued to the respondent is hereby discharged.


A.M.


J.M.

Asthana/